

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KRP INFRASTRUCTURES & BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRP Infrastructures & Builders Private Limited
2.	Date of incorporation of corporate debtor	27/10/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45400UP2009PTC038525
5.	Address of the registered office and principal office (if any) of corporate debtor	MDH 4/36, SECTOR H JANKIPURAM LUCKNOW UP 226026
6.	Insolvency commencement date in respect of corporate debtor	22.08.2023 Copy of NCLT Order Received on 23.08.2023
7.	Estimated date of closure of insolvency resolution process	18.02.2024 (180 Days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Babita Jain IBBI Regn No. IBBI/IPA-002/IP- N00321/2017-2018/10926
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 35-B/6, Madhokunj, Ram Mohan Plaza Katra, Allahabad-211002. Email- jainbabita06@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 35-B/6, Madhokunj, Ram Mohan Plaza Katra, Allahabad-211002. Email- cirp.krpinfra@gmail.com
11.	Last date for submission of claims	05.09.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly No Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KRP Infrastructures & Builders Private Limited on 22.08.2023 (Order was received by IRP vide E-mail dated 23.08.2023 from NCLT Allahabad Bench, Allahabad).

Babita Jain



The creditors of KRP Infrastructures & Builders Private Limited, are hereby called upon to submit their claims with proof on or before 05.09.2023, to the interim resolution professional at the Address mention against Entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.


Sd/
Babita Jain

Interim Resolution Professional

Reg no: IBBI/IPA-002/IP-N00321/2017-2018/10926

Date: 24.08.2023

Place: Allahabad



HEARING ON ARTICLE 370

J&K had surrendered its sovereignty upon accession: Govt to SC

ANANTKRISHNAN G New Delhi, August 24

THE CENTRE ON Thursday told the Supreme Court that the state of Jammu and Kashmir had fully surrendered its sovereignty to the Union of India upon accession and the petitioners who have challenged changes made to Article 370 have confused internal sovereignty with autonomy, which every state has.

"The petitioners are confusing internal sovereignty with autonomy. (As for) external sovereignty, nobody can dispute that it is with the Union of India," Solicitor General Tushar Mehta told a five-judge constitutional bench headed by CJI D Y Chandrachud.

"Internal sovereignty in the facts of our case, as in the Constitutional structure which have accepted, would mean autonomy of the federating units and which autonomy is there with every state," Mehta submitted. "It's actually there with every institution; like we are the autonomous authority to decide a Constitutional issue," the CJI remarked. "But we can't say internal sovereignty vests with us. We are an



independent autonomous institution under the Constitution.

The CJI also told Attorney General R Venkataramani, who, while opening the arguments for the Centre on Thursday, said the running theme of his submissions will be on balancing between losing the Union and preserving the Constitution, that "one cannot postulate a situation where the ends justify the means".

Mehta cited from the Preamble issued by Karan Singh (son Kashmir's erstwhile ruler Hari Singh) on November 25, 1949, to buttress his argument that the sovereignty was completely given to the

Union of India. S-G Mehta pointed out to the bench, also comprising Justices S K Kaul, Sanjeev Khanna, B R Gavaia and Surya Kant, that proclamation, said that the Government of India Act, 1953, which was then governed the Constitutional relationship between J&K and the Dominion of India, will stand repealed. It stated that the "Constitution of India, shortly to be adopted by the Constituent Assembly of India shall, in so far as it is applicable to the State of Jammu and Kashmir, govern the Constitutional relationship between the State and the Union of India and shall be enforced in this State by me, my heirs and successors in accordance with the tenor of its provisions" and "the provisions of the said Constitution shall, as from the date of its commencement, supersede and abrogate all other constitutional provisions."

Mehta told the court, "This is the Mehta cited from the Preamble issued by Karan Singh (son Kashmir's erstwhile ruler Hari Singh) on November 25, 1949, to buttress his argument that the sovereignty was completely given to the

Order directing doctors to prescribe only generic drugs put on hold

PRESS TRUST OF INDIA New Delhi, August 24

THE NATIONAL MEDICAL Commission (NMC) on Thursday put on hold the regulations that make it mandatory for doctors to prescribe generic drugs and bar them from operating gifts from pharmaceutical companies or endorsing any drug brands.

The Registered Medical Practitioner (Professional Conduct) Regulations, 2023, were published on August 2. However, the Indian Medical Association (IMA) and Indian Pharmaceutical Alliance (IPA) had expressed concern over the NMC making it mandatory to prescribe generic medicines saying this was not feasible because of the uncertainty about their quality.

They also suggested that registered medical practitioners should be allowed to attend conferences sponsored by pharmaceutical companies or allied health sector. They said the regulation barring doctors from attending such conferences and pharma companies warrants reconsideration and also demanded that associations and organisations should be exempted from the purview of NMC guidelines.

Members of the IMA and

IPA had met Mansukh Mandavaya on Monday and expressed their concerns over the regulations.

The NMC in its Regulations relating to Professional Conduct of Registered Medical Practitioners stated that all doctors must prescribe generic drugs, failing which they will be penalised and even their licence to practice may also be suspended for a period. In a notification issued on Thursday, the NMC said, "... That National Medical Commission Registered Medical Practitioner (Professional Conduct) Regulations, 2023, are hereby held in abeyance with immediate effect.

"That for removal of doubts, it is clarified that the National Medical Commission Registered Medical Practitioner (Professional Conduct) Regulations, 2023, shall not be operative and effective until further Government notification on the subject by the National Medical Commission". The commission also said that it adopts and makes effective with immediate effect the "Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002", as if the same have been made by the commission by virtue of the powers vested under the NMC guidelines.

The Enforcement Directorate (ED) conducted searches at premises linked to its political advisor and two of his officers on special duty (OSDs), Chhattisgarh Chief Minister Bhupesh Singh on Thursday alleged attempts to "defame" and "obstruct" his government ahead of the Assembly elections due later this year. Addressing a press conference at the AICC headquarters in Delhi, Baghel accused the BJP-led government at the Centre of misusing central agencies to carry out a "political vendetta". He said he was not afraid of death, or going to jail.

ED searches bid to defame govt ahead of polls: Baghel

HARIKISHAN SHARMA New Delhi, August 24

ADAY AFTER the Enforcement Directorate (ED) conducted searches at premises linked to its political advisor and two of his officers on special duty (OSDs), Chhattisgarh Chief Minister Bhupesh Singh on Thursday alleged attempts to "defame" and "obstruct" his government ahead of the Assembly elections due later this year.

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ED chargesheet against Supertech chairman in money laundering case

PRESS TRUST OF INDIA New Delhi, August 24

THE ENFORCEMENT DIRECTORATE (ED) Thursday filed a chargesheet against R K Arora, chairman and promoter of real estate major Supertech Group, his company and eight others in a money laundering case, accusing them of hatching a "criminal conspiracy" to cheat home buyers.

The ED has been accused of defrauding at least 670 home

buyers of ₹1.64 crore. The nearly 100-page prosecution complaint, ED's evidence of charge sheet, was filed before Special Judge Dvender Kumar Jangala, claiming there was sufficient evidence to prosecute Arora for laundering money. Arora was arrested on June 27 under the criminal sections of the Prevention of Money Laundering Act after three rounds of questioning.

Money laundering case against the group, its directors and promoters stems from a clutch of FIRs registered by police in Delhi, Haryana and Uttar Pradesh. The ED counsel had told the court that the anti-money laundering agency was probing the matter related to 26 FIRs registered by the Economic Offences Wing of Delhi, Haryana and Uttar Pradesh police against Supertech Ltd. and its group companies for alleged criminal breach of trust and forgery.

69TH NATIONAL FILM AWARDS

Rocketry wins best feature; Alia, Kriti, Allu Arjun get acting honours

PRESS TRUST OF INDIA Mumbai, August 24

HINDI FILM 'ROCKETRY: THE NATIONAL AWARDS FOR BEST FEATURE FILM' won the 69th National Film Awards for best feature film. The award was presented to the film by Union Minister Anurag Singh Thakur on Thursday.

The National Awards for 2021 were announced by filmmaker Ketan Mehta by the best director went to Nikhil Mahajan for Marathi film 'Godavari'. Pankaj Tripathi was named best supporting actor for 'Alia' and Joshi the best supporting actress for 'The Kashmir Files', directed by Vivek Ranjani Agnihotri, and also won the Nargis Dutt award for best film on national integra-

tion. The award for best popular film providing wholesome entertainment went to the Telugu version of the multilingual film 'RRR, Gangubai Kathakiam' won five National Film Awards. Its director Sanjay Leela Bhansali won two - best screenplay writer (adapted) along with Utkarshin Vashishtha and best editing for the film.

The other awards were for best dialog writer, which went to Vashishtha and Prakash Kapadia, and best make-up artist for Preetiresh Singh D'Souza. The India Gandhi Award for best debut film of a director went to Malayalam film 'Mepadiyan', whereas the prize for best film on social issues was given to Assamese film 'Annuad-Resonance'.

"Good cinema gets acknowledged and a pat on the back from a respectful jury always brings joy," said Bhansali said on Thursday after the awards were announced.

"I'm happy for everybody who has won, my film and other films, and everybody, who has won. Good cinema gets acknowledged and a pat on the back from the government, and nationally and from a respectful jury, it always brings joy," Bhansali told PTI.

"As far as cinema is celebrated from all over India, it is a wonderful moment for all of us. I'm too happy," he said.

Gangabai Kathakiam, which had its world premiere at the 72nd Berlin International Film Festival, was adapted from a chapter in Hussain Zaidi's book 'Mafia Queens of Mumbai'.

The film's star cast also included Ajay Devgn, Shantanu Maheshwari, Vijay Raaz, Indira Tiwari, Seema Palia and Jim Sarbh.

Shiva Shakti Grains (India) Private Limited Undergoing Corporate Insolvency Resolution Process. Includes details about the insolvency process and contact information for the Resolution Professional.

THE STATE TRADING CORPORATION OF INDIA LTD. NOTICE TO THE MEMBERS FOR THE 67th ANNUAL GENERAL MEETING. Includes details about the meeting and shareholder information.

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DR-T). Includes details about the tribunal and its jurisdiction.

PUNJAB NATIONAL BANK vs. GURPRINDER SINGH RAMANNA AND ORS. Includes details about the legal case and summons.

SP REFRACTORIES LIMITED (formerly known as 'SP Refractories Limited'). Includes details about the company and its products.

69TH NATIONAL FILM AWARDS. Includes details about the awards and the winning films.

ASSET RECOVERY TRIBUNAL. Includes details about the tribunal and its jurisdiction.

RACL Geartech Limited. Includes details about the company and its products.

SP REFRACTORIES LIMITED. Includes details about the company and its products.

FORM A PUBLIC ANNOUNCEMENT. Includes details about the announcement and the company.

IMPORTANT. Includes details about the announcement and the company.

RACL Geartech Limited. Includes details about the company and its products.

SP REFRACTORIES LIMITED. Includes details about the company and its products.

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